ITEM NO.15 REGISTRAR COURT. 2 SECTION IIC

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Criminal Appeal No(s). 2484/2014

SHANKAR LAL @SHANKAR Appellant(s)

VERSUS

STATE(NCT OF DELHI).)DELHI Respondent(s)

(with appln. (s) for bail and exemption from surrendering)

Date : 10/03/2017 This appeal was called on for hearing today.

For Appellant(s)

Mr. Varinder Kumar Sharma,Adv.

For Respondent(s) Mr.Santosh Prasad Chaurasia,Adv.

Mr.B.K.Prasad,Adv.

Mr. D. S. Mahra,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ld.counsel for the parties shall be at liberty to file the additional documents, if any, within a period of four weeks. List the matter before the Hon'ble Court as per rules after expiry of four weeks.

(M V RAMESH)

Registrar

SB